IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAL

Review Application No.48/86 In O.A. No. 307/86

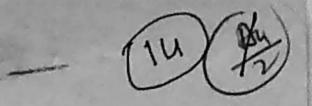
Uhion of India & Others ... ... Applicants
Vs.

Shahabuddin .... Respondents

Hon ble Mr. Justice U.C. Srivastava, V.C. Hon ble Mr. A.B. Gorthi. Member(A)

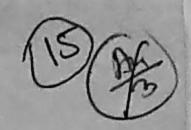
(By Hon.Mr.Justice U.C.Srivastava, V.C.)

This Review Application is filed by the Union of India against the judgment and order dated 23rd October, 1986 passed by this Tribunal allowing the application filed by the respondent holding that the present applicants who were respondents in the Original Application have failed to justify their action in not giving duty to the applicant without any valid reason, and as such the applicant was entitled to receive salary of the post of Extra Departmental Branch PostMaster with effect from 1.6.1985. It was further directed that the applicant is put back onduty as early as possible and in any case within one month from the date of this order. In the said case a written statement was filed by the present applicants but on the date of hearing it appears that no one appears in the Court and after perusing the Written Statement and hearing the respondent to the application the case was heard and disposed of.



In the written statement it is clearly mentioned 2. that although the Inspector could not get anything substantial acainst the respondent who procured the job by filing forged certificate but the inquiry was referred to the Sub Divisional Officer and the Inspect of Schools and the principle of the school was also contacted and from the report it was evident that the certificate which was bring by the applicant for getting the service as Extra Departmental Branch Post Master was ficticious and forged. It has also been pointed out that this application has been allowed on the ground and dragged on for that the inquiry took place In three and half years and in which the respondent was proved to be innocent. As a matter of fact no departmental inquiry took place and the Inspector was directed to make certain inquiry and the Inspect report is in favour of the respondent and not satisfied with it the matter was referred to other authority. From the report of the Inspector it appears that the certificates which were produceded by the respondent are too important and it was mentioned that this escaped the attention of the applicant. The Tribunal further assumed that an inquiry has taken place and the respondent was suspended on the ground that he furnished forged certificates for securing his appointment. The error which has been committed by the Tribunal obviously apparent on the face of the record

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and as such in these circumstances the Review Application deserves to be allowed and the judgment and order dated 23rd October, 1986 passed by the Tribunal is recalled and the case will now be re-heard. Let a date be fixed for hearing and notice benissued to the respondent.

Member (A)

Vice-Chairman.

25th Reb, 1992, Alld.

(sph )

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